

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:6936
ANSWERED ON:08.05.2015
CASES AGAINST BUILDERS
Taslimuddin Shri

Will the Minister of FINANCE be pleased to state:

- (a) whether Enforcement Directorate (ED) has registered irregularities cases against renowned builders;
- (b) if so, the details thereof, State-wise including Maharashtra;
- (c) whether ED has initiated enquiry and taken action against the offenders;
- (d) if so, the details thereof, case-wise; and
- (e) if not, the time by which the action is likely to be initiated against the offenders?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA)

(a) Yes, Sir.

(b) Enforcement Directorate has registered cases under the Prevention of Money Laundering Act, 2002 (PMLA) and Foreign Exchange Management Act, 1999 (FEMA) against builders for alleged irregularities. State-wise details of number of such cases registered is as follows :

Region	Cases Registered Under FEMA	Cases Registered Under PMLA
Maharashtra	10	1
Uttar Pradesh	0	2
Karnataka	10	0
Telangana	2	1
Delhi	4	4
Kerala	1	0

(c) & (d) Enforcement Directorate has initiated investigations in these cases. Three Show Cause Notices have been issued under FEMA and penalty of Rs. 10 lakh has been imposed in one case. Properties worth Rs. 167.29 Crore have also been attached under PMLA.

(e) Does not arise in view of (c) & (d) above.